

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-44(PB)/2018

IN THE MATTER OF:

Oriental Bank of Commerce Applicant/petitioner
Vs.
Uttam Strips Ltd. & Ors. Respondent s

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 30.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Sh. S.K. Mohapatra,
Hon'ble Member (T)

For the Petitioner/Applicant : Mr. Kailash Sharma, Advocate

For the Respondent : Mr. Shruti Munjal, Adv. for R-1

ORDER

Learned Counsel for the petitioner undertakes to supply a copy of the complete Paper Book to the Counsel for the respondent No. 1 today itself. Reply to the petition be filed within 10 days with a copy in advance to the Counsel for the petitioner.

Rejoinder, if any, be filed within 5 days thereafter with a copy in advance to the Counsel opposite.

List for arguments on 19th February, 2018.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S.K. MOHAPATRA)
MEMBER(TECHNICAL)